

SECTION PIL (WRIT)

Matter for 14.08.2025

Court No. 3

Item No. 302

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

**SUO MOTO WRIT PETITION (CIVIL) NO. 5 OF 2025**

(Under Article 32 of the Constitution of India)

**IN RE: “CITY HOUNDED BY STRAYS, KIDS PAY PRICE”**

**OFFICE REPORT**

The Suo Motu Writ Petitions above-mentioned was listed before the Hon’ble Court on 11.08.2025 with Office Report dated 09.08.2025, when the Hon’ble Court was pleased to pass, *inter-alia*, the following Order:

*“1. This Court passed the following directions, in terms of the signed Reportable order: -*

*(I) The Government of National Capital Territory of Delhi (NCT), the Municipal Corporation of Delhi (MCD) and the New Delhi Municipal Corporation (NDMC) and authorities of NOIDA, Ghaziabad, Gurugram and Faridabad shall at the earliest start picking up stray dogs from all localities, more particularly the vulnerable localities of the city as well as areas on the outskirts. How to do it, is for the authorities to look into. For this, if they have to create a force, they shall do it at the earliest. However, this should be the first and foremost exercise to make all localities within the State and its outskirts free of stray dogs. .*

XXXX XXXX XXXX

*4. Since this is an ongoing exercise, we are not, at this stage, inclined to entertain any intervention applications that have been filed before us. We first want to hear from the concerned authorities as to what they have to say, and the progress made by them. Once these relevant details are placed before us by the concerned authorities, we will take into consideration the intervention applications before us on their own merits.*

*5. During the course of the hearing, we were apprised*

*about the pendency of a writ petition being W.P. (C) No. 67 of 2023, titled Parthima Devi v. Municipal Corporation of Delhi before the High Court of Delhi, wherein a similar initiative of construction of a dog shelter / pound by the municipal corporation was stayed by the High Court. Keeping in mind the similitude of issues involved in the aforesaid matter and the case in hand, we are of the view that the aforesaid petition should be heard by this Court. In such circumstances, we direct the High Court of Delhi to transfer W.P. (C) No. 67 of 2023, titled Parthima Devi v. Municipal Corporation of Delhi to this Court along with the entire record at the earliest.*

*6. Notify this matter once again with an appropriate Status Report along with all the intervention application(s) after a period of four weeks on top of the Board.”*

It is submitted that, thereafter, the following application(s) have been filed, so far:-

S. No.	Application (s)	Filed on	Filed by (Mr./Ms/M/S)	On behalf of applicant
1.	I.A. Diary No. 193881/2025 (Application For impleadment)	12.08.2025	Jasmine Damkewala	All Creatures Great and Small  <b>Defective:</b> Application has not signed by the Advocate
2.	I.A. Diary No. 194212/2025 (Application seeking directions for recall and modification of order dated 11.08.2025)			All Creatures Great and Small

The above-mentioned unregistered applications are placed with the Paper books for the kind perusal of Hon'ble Court.

It is lastly submitted no further document has been filed, so far.

The Suo Moto Writ Petition alongwith applications above-mentioned are listed before the Hon'ble Court with this Office Report for orders.

Dated this the 14th day of August, 2025.

*sd/-*  
Assistant Registrar